

under the Anganwadi Karyakartri Bima Yojana, providing reservation of 25% of vacant posts of Supervisors for Anganwadi Workers, recruitment of 25% of Anganwadi Workers from amongst Anganwadi Helpers, provision of uniform, awards etc. The States/UTs also provide additional honoraria to AWWs/AWHs. The honoraria of AWWs has been enhanced by Rs.500/- per month on the last honorarium drawn by them and that of AWHs and Workers of Mini-AWCs by Rs.250/- per month w.e.f 1.4.2008. The State Governments have been requested to set up AWW/AWH Welfare Fund at the State/UT level and Grievance Redressal Machinery at the State/District level for prompt redressal of their grievances. Some State Govts./ UTs have extended Retirement/Pension benefits to AWWs/AWHs.

In view of the nature of the role of Anganwadi Workers and Helpers in the ICDS Scheme, it is not possible to grant them the status of 'Government employees'. In the ruling of 7.12.2006 in Civil Appeal No. 4953-4957 of 1998 - State of Karnataka & Ors. Vs. Ameerbi & Ors. the Hon'ble Supreme Court has held that Anganwadi Workers do not hold any civil post and the Minimum Wages Act is not applicable to them.

Financial allocations under Supplementary Nutrition Programme

1394. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the financial allocations under the Supplementary Nutrition Programme made by Government to different States;
- (b) whether it is a fact that allocation of funds and foodgrains are not made in time; and
- (c) whether Government would ensure allocation to the States at least one month before hand?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) In 2009-10, an amount of Rs.3730.74 Crore was released to different States/UTs for Supplementary Nutrition Programme. State-wise details of release of funds are given in Statement (*See below*).

Funds are released to the States/UTs for Supplementary Nutrition Programme in four or more installments in a year. The first two installments are released on an indicative basis based on norms, number of beneficiaries, operational projects and operational AWCs in April-May and July-August of the year. Subsequent two installments are released on the basis of Statement of Expenditure (SOE) as on 30th June and 30th September of the year.

Funds under Supplementary Nutrition Programme are released timely and expeditiously to the States/UTs subject, however, to the receipt of proper and complete SOE.

Government of India allocates foodgrains (Wheat/Rice) at BPL rates under Wheat Based Nutrition Programme to the States/UTs on a quarterly basis after they (States/UTs) submit their requirement and the basis for the same under Supplementary Nutrition Programme. Their quarterly releases are, however, contingent on their lifting of the allotted quantity.

Statement

State-wise details of releases on Supplementary Nutrition during 2009-10.

(Rs. in Lakh)		
S.No.	State/UT	Releases
1	2	3
1	Andhra Pradesh	31285.7
2	Bihar	40695.19
3	Chhattisgarh	7461.68
4	Goa	375.94
5	Gujarat	8696.39
6	Haryana	6884.01
7	Himachal Pradesh	2939.36
8	Jammu & Kashmir	1671.09
9	Jharkhand	16893.64
10	Karnataka	26325.26
11	Kerala	7545.81
12	Madhya Pradesh	22339.36
13	Maharashtra	20350.12
14	Orissa	13968.2

1	2	3
15	Punjab	1748.03
16	Rajasthan	11014.23
17	Tamil Nadu	13268
18	Uttar Pradesh	86778.09
19	Uttaranchal	740.47
20	West Bengal	13577.01
21	A & N Islands	144.8
22	Chandigarh	193.78
23	Dadra & N Haveli	91.58
24	Daman & Diu	50.37
25	Lakshadweep	42.87
26	Delhi	4171.53
27	Pondicherry	139.91
28	Arunachal Pradesh	856.32
29	Assam	17660.74
30	Manipur	1477.61
31	Meghalaya	5301
32	Mizoram	2020.79
33	Nagaland	2658.79
34	Sikkim	794.39
35	Tripura	2851.68
TOTAL		373013.74

Corporal punishment and sexual exploitation of children

†1395. SHRI UPENDRA KUSHWAHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.